

(X)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
PRINCIPAL BENCH,  
NEW DELHI.

Date of Decision: 24th February, 92.

DA 1729/91

INDER PRAKASH & ANR.

... APPLICANTS.

Shri D.R. Gupta

... Counsel for the applicants.

VERSUS

THE CHIEF SUPTD.,  
CENTRAL TELEGRAPH OFFICE,  
NEW DELHI & OTHERS.

... RESPONDENTS.

Shri P.P. Khurana

... Counsel for the respdts.

1. Whether Reporters of local papers may  
be allowed to see the judgement ? *Yes*

2. To be referred to the Reporters or not ? *No*

CORAM:

THE HON'BLE MR. P.K. KARTHA...VICE CHAIRMAN.

THE HON'BLE MR.D.K. CHAKRAVORTY...MEMBER (A).

JUDGEMENT (ORAL)

(Judgement of the Bench delivered by Hon'ble  
Mr. P.K. Kartha, Vice Chairman.).

We have heard the learned counsel for both parties. The two applicants, who have filed this application, are seeking the regularisation of their services in Group-D posts commensurate with their qualifications and length of service in the office of the respondents.

The applicants have been engaged as casual labourers. The applicant No.1 was engaged as Waterman on daily wages on 7.10.86 and the applicant No.2 was

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(B)

engaged as Chowkidar on daily rated basis on 19.3.87. Both of them have thereafter continued in service. The respondents have admitted this fact in their counter affidavit. The respondents have a scheme for regularising casual labourers which has been made pursuant to the directions of the Supreme Court. The learned counsel for the respondents stated that the applicants will also be considered for regularisation in accordance with the scheme prepared by them and that no person junior to the applicants has been regularised in group-D post and that they would be continued so long as the respondents need services of the applicants as casual labourers and in preference to the persons with lesser length of service and outsiders.

After hearing both sides, we dispose of the present application with the direction to the respondents to continue the applicants as casual labourers so long as they need the services of the casual labourers and in preference to persons with lesser length of service and outsiders. Their continuance in the service as casual labourers will be subject to their work and conduct being found satisfactory. The learned counsel for the applicants stated that their work and conduct so far have been satisfactory and that nothing adverse has been brought against them.

The respondents are also directed to consider the question of regularisation of the applicants in suitable Group-D posts commensurate with their qualifications and experience in accordance with the scheme prepared by them for regularisation of casual labourers. The applicants should be given age relaxation, if necessary, for the

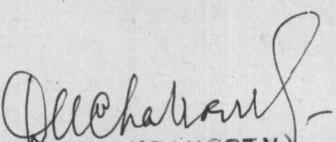
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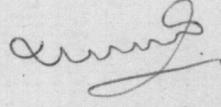
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period they have rendered service as casual labourers.

The application is disposed of on the above lines.

There will be no order as to costs.

  
(D.K. CHAKRAVORTY)  
MEMBER (A)

  
( P.K. KARTHA )  
VICE CHAIRMAN